

**OFFICE OF THE DISTRICT & SESSIONS JUDGE, JIND.**

**ORDER:-**

On account of sudden upward surge in Covid-19 positive cases in District Jind (total active cases are 1120 as on 15.04.2021) and considering the fact that Two Judicial Officers of this Division, Six Advocates practicing at District Court, Jind and Five Court Officials have been tested positive for Corona Virus during the period of last one week only, an urgent meeting has been held on 16.04.2021 under the instructions of Learned District & Sessions Judge, Jind (who is on quarantine leave). The meeting has been attended by Shri Jasbir Singh Sidhu, Addl. District & Sessions Judge (Ist), Jind, Chief Judicial Magistrate, Jind, CJM-cum-Secretary, DLSA, Jind, District Attorney, Jind and President, District Bar Association, Jind. Learned SDJM, Safidon, Ms.Seema, Learned Judicial Magistrate Ist Class, Narwana and Learned Presidents of both Bar Associations, Narwana and Safidon, were also consulted telephonically.

The Hon'ble Punjab and Haryana High Court vide directions contained in endorsement No.46 RG/Spl/Misc. dated 08.01.2021 has been pleased to order that District & Sessions Judge shall permit physical hearing of cases subject to their own assessment of prevailing conditions including the intensity of spread of Covid-19 pandemic. Now, the time has come to review and to control the situation of spread of Covid-19 in the Judicial Courts and Offices of this Sessions Division, therefore, after

telephonic consultation with Learned District & Sessions Judge, Jind (who is on quarantine leave), it is hereby ordered to act upon by all concerned, till further orders, as per the following directions:-

1.All working Courts in Sessions Division, Jind and Sub Divisions of Narwana and Safidon shall deal with only time bound cases and urgent cases like bail applications, stay matters, matters concerning disposal of case properties and any other matter considered as of urgent nature by the concerned learned Presiding Officer.

2.All other routine cases fixed up to 30.04.2021 shall be taken up and adjourned suitably by the concerned Courts to appropriate dates as per the priority of their disposal. The adjourned dates shall be immediately uploaded in CIS so that the lawyers, their clerks and litigants are able to note the adjourned dates by using online facility and they need not to visit court rooms only to note down the next date of hearing.

3.However, the litigants or the learned Advocates are at liberty to move an appropriate application for taking up the cases while citing the urgency involved in the matter. The respective learned Presiding Officer shall sympathetically consider the question of urgency involved in that particular matter and then to proceed as per law.

4.Undertrial prisoners shall be produced in the Courts through Video Conferencing only. However, if there is any requirement of physical hearing of any undertrial prisoner in any Court then the concerned Court shall pass a specific order in this regard.

5.No evidence shall be recorded except in the time bound cases. However, on the request of parties/Advocates and finding the matter to be of urgent nature, the Court may proceed to record evidences in priority cases like cases under the POCSO Act, Juvenile Justice Act and the cases in which the accused are in custody for more than Eighteen (18) months. However, during that process, every guideline issued by all concerned authorities be complied with meticulously.

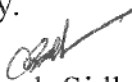
6.Filing of fresh cases shall be permitted upto 01:00 PM only.

7.Before entry of every person in the court premises, his body temperature will be checked by the designated officials with the help of thermal gun.

8.All the Judicial Officers, Court Staff, Lawyers, Lawyer's Clerk and Litigants shall follow the appropriate behavior and guidelines including the norms of social distancing, wearing face mask, maintaining sanitization of hands etc., while appearing/working in the Court rooms. They shall follow the guidelines issued from time to time by the Government to curb the spread of Covid-19.

9.The present order is operative till 30.04.2021. These guidelines will be revised as per prevailing situation and after consultation with all stakeholders.

All concerned be informed Accordingly.

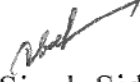
  
(Jasbir Singh Sidhu),  
Addl. District & Sessions Judge,  
Jind.

Endst. No. 4550-74

Dated 16/04/2021

A copy is forwarded to the following for information and necessary action:-

1. The Registrar General, Punjab & Haryana High Court, Chandigarh, for information.
2. All the Judicial Officers posted in this Sessions Division.
3. The Deputy Commissioner, Jind.
4. The Superintendent of Police, Jind.
5. The District Attorney, Jind.
6. The Superintendent, District Jail, Jind.
7. The Presidents, Bar Association, Jind, Narwana & Safidon.
8. System Officer of this office with the direction to upload the order on the website of this office.

  
(Jasbir Singh Sidhu),  
Addl. District & Sessions Judge,  
Jind.